

**GOVERNMENT OF INDIA  
FOOD PROCESSING INDUSTRIES  
LOK SABHA**

UNSTARRED QUESTION NO:3744  
ANSWERED ON:02.12.2010  
FOOD SAFETY AND QUALITY ASSURANCE  
Vishwanath Shri Adagur H

**Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:**

- (a) the details of the Food Safety and Quality Assurance Schemes of food processing industries under implementation in the country; State-wise, during the last three years and the current year;
- (b) the mechanism for certification of processed food existing in the States; and
- (c) the steps being taken by the Government in this regard?

**Answer**

THE MINISTER OF FOOD PROCESSING INDUSTRIES(SHRI SUBODH KANT SAHA)

(a): The Ministry of Food Processing Industries under its scheme for (i) Research and Development in Processed Food Sector, (ii) Setting up / Upgradation of Quality Control/ Food Testing Laboratories, (iii) Implementation of HACCP / ISO22000, ISO14000 / GHP / GMP quality / safety management systems and(iv) Promotional activities is providing financial assistance for implementation of Total Quality Management System in the country. Under the scheme all implementing agencies are eligible for reimbursement of 50% of cost of consultant fee, fee charged by Certification Agency, plant and machinery, technical civil works, and other expenditure towards implementation of Total Quality Management System including ISO14000, ISO22000, HACCP, GMP and GHP in general areas subject to maximum limit of Rs. 15 lakh and 75% in difficult areas subject to a maximum of Rs. 20 lakh. This is a Central sector scheme and project specific, not state specific.

In addition, other organizations like Agricultural and Processed Food Products Export Development Authority (APEDA) under Ministry of Commerce, and Development Commissioner Small Scale Industries DC(SSI) under Ministry of Micro, Small and Medium Enterprises are also providing assistance under its various schemes for quality development.

(b): Consequent upon the establishment of the Food Safety and Standards Authority of India under the provision of FSSA, 2006, the various food safety and quality assurance schemes for food processing industries namely (1) Fruit Products Order, 1955,(2) Meat Food Products Orders, 1973 (3) Milk and Milk Products Order, 1992 , (4) Solvent Extracted Oil, De – Oiled Meal and Edible Flour (Control ) Order, 1967, (5) Vegetable Oil Products ( Regulation ) Order, 1998, (6) Edible Oils Packaging (regulation) Order, 1998 etc. regulating the different commodity of food and the (7) the Prevention of Food Adulteration Act, 1954 have been brought under the administrative control of the Food Authority by invoking the provisions of section 90 of the FSSA, 2006 . Now, these orders and act are being implemented under the administrative control of the Food Safety and Standards Authority of India.

The mechanism of certification of the processed food is taken care by issuing the license and registration to the manufacturing units. The applicants who wish to manufacture the processed food products has to obtain license /registration under the different commodity specific order which stipulates certain conditions to be observed and provided with adequate infrastructure facilities including potable water in the manufacturing units to ensure the hygienic and standard quality production of the processed food.

(c): There are provisions in the different food related orders and acts which empowers the authorized / technical officers to inspect the manufacturing units periodically to ensure that the minimum hygienic conditions as stipulated in the different orders and acts are complied with by the units and samples of the different commodities are being drawn for testing in the food laboratories to ascertain their conformity. The defaulters are being dealt with as per the provisions of the orders and acts.